

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/576/2020

HYDERABAD, this the 23rd day of September, 2020.



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

R.Nageswar Rao S/o Sri R.Pitchaiah,
Aged 61 years, Occ : Retd Technical Officer, Gr-C,
F.No.302, Prem Dhanush Apartments,
Vinay Nagar Colony, Saidabad,
Hyderabad – 500 059, Telangana State.

...Applicant

(By Advocate : Mr.G.R.Sudhakar representing
Mr.G.Jaya Prakash Babu)

Vs.

1. Union of India, Rep by its Secretary,
Ministry of Defence, Integraed Headquarters,
New Delhi – 110011.
2. The Director,
Defence R & D Organization,
Ministry of Defence, Dr TC, Dte of Personnel,
210 DRDO Bhavan, Rajaji Marg,
New Delhi – 110011.
3. The Director,
Defence Research and Development Laboratory,
Dr APJ Abdul Kalam, Missil Complex,
PO Kanchan Bagh, Hyderabad – 500 058,
Telangana State.

....Respondents

(By Advocate : Mrs. K. Rajitha, Sr.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:

2. The O.A. has been filed in regard to grant of retiral benefits.

3. The brief facts of the case are that the applicant retired from service on 31.03.2020 from the respondent's organization. He was granted provisional pension on 15.06.2020. Till date, other retiral benefits have not been disbursed to him. Hence, the O.A.

4. The applicant states there are no disciplinary proceedings contemplated/ pending against him for withholding the retiral benefits. Hence, full pension and retiral benefits are to be granted with interest is another contention of the applicant.

5. Heard Sri G. Ratna Sudhakar representing Sri G. Jaya Prakash Babu, learned counsel for the applicant and Smt. K. Rajitha, learned Senior Standing Counsel appearing for the respondents, and perused the pleadings on record.

6. The innocuous prayer of the applicant is that he should be granted retiral benefits as he claims that there are no disciplinary proceedings initiated against him either before retirement or after retirement. Therefore, he prays for a direction to the respondents to disburse his retiral benefits along with interest at the earliest. The applicant retired on 31.03.2020. Nearly, six months have lapsed and, therefore, his grievance. The respondents have paid him provisional



pension. However, it is not known on what grounds the retiral benefits are withheld. Therefore, the applicant is directed to make a comprehensive representation to the respondents within two weeks from the date of receipt of this order and on receipt of such a representation, the respondents shall dispose of the same within 8 weeks as per relevant rules and in accordance with law, by issuing a speaking and reasoned order.



With the above direction, the O.A. is disposed of at the admission stage, without going into the merits of the case. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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